## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.146/2020 Un-numbered Company Appeal (AT) (Insolvency) No.\_\_/2020 (F.No.05.12.2019/NCLAT/UR/1757

## In the matter of:

Elevation Medisolutions LLP

.... Appellant

Versus

National Company Law Tribunal, Kolkata & Anr. .... Respondents

Appearance: None for the Appellant.

## <u>10.01.2020</u>

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 05.12.2019 and the Office after scrutiny of the Memo of Appeal on 06.12.2019, intimated the defects to the Appellant and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 07.01.2020. It is stated in the Interlocutory Application (IA) that the appellant could not rectify all the defects on their own and, ultimately, had to take professional help for the same. Further, on the date of re-filing Registry informed that the Appeal is barred by limitation and a petition for condonation of delay is required. The Appeal after curing the defects resubmitted on 07.01.2020. Hence, there is delay of 25 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 13.01.2020.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar